भारत का राजपत्र

कम और रोजगार मंत्रालय

अधिसूचना

नई दिल्ली, 29 मार्च, 2017

सा.का.नि. 298(अ)—केंद्रीय सरकार, कर्मचारी भविष्य निगम और प्रकीर्ण उपबंध अधिनियम, 1952 (1952 का 19) की धारा 7 की उप-धारा (1) के साथ पसंद गई धारा 5 द्वारा प्रदत्त अधिनियम का प्रयोग करने हुए, कर्मचारी भविष्य निगम स्कीम, 1952 का और संशोधन करने के लिए निर्देशित स्कीम बनाती है, अर्थात् —

1. (1) इस स्कीम का नाम कर्मचारी भविष्य निगम (तीसरा संशोधन) स्कीम, 2017 है।

2. कर्मचारी भविष्य निगम स्कीम, 1952 में पैरा 82(क) के उप पैरा (1) में “31 मार्च, 2017” अंकों, अवसरों और शब्दों के स्थान पर, “30 जून, 2017” अंकों, अवसरों और शब्दों को रखा जाएगा।

[फा. सं. एस-35012/13/2016-एसएस-II]
आर. के. गुप्ता, संयुक्त सिचव

टिप्णी: कर्मचारी भविष्य निगम स्कीम, 1952 को भारत के राजपत्र, असाधारण, भाग-II खंड-3, उप-खंड (i) में अधिसूचना संख्यांक का.मि.आ. 1509, तारीख 2 सितम्बर, 1952 को प्रकाशित किया गया था तथा अधिसूचना संख्यांक सा.का.नि. 67(अ), तारीख 24 जनवरी, 2017 द्वारा अंतिम संशोधन किया गया था।
MINISTRY OF LABOUR AND EMPLOYMENT
NOTIFICATION
New Delhi, the 29th March, 2017

G.S.R. 298(E).—In exercise of the powers conferred by section 5 read with sub-section (1) of section 7 of the Employees’ Provident Funds and Miscellaneous Provisions Act, 1952 (19 of 1952), the Central Government hereby makes the following Scheme further to amend the Employees’ Provident Funds Scheme, 1952, namely:—

1. (1) This Scheme may be called the Employees’ Provident Funds (Third Amendment) Scheme, 2017.
   (2) It shall come into force on the 1st day of April, 2017.

2. In the Employees’ Provident Funds Scheme, 1952, in paragraph 82A, in sub-paragraph (1), for the figures, letters and words “31st day of March, 2017”, the figures, letters and words “30th day of June, 2017” shall be substituted.

[F. No. S-35012/13/2016-SS-II]
R. K. GUPTA, Jt. Secy.

Note: The Employees’ Provident Funds Scheme, 1952 was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (i) vide notification number S.R.O. 1509, dated the 2nd September, 1952 and was lastly amended vide notification number G.S.R. 67(E) dated the 24th January, 2017.
1. (1) This Scheme may be called the Employees’ Provident Funds (Seventh Amendment) Amendment Scheme, 2017.
   
   (2) It shall come into force on the 1st day of April, 2017.

2. In the Employees’ Provident Funds (Seventh Amendment) Scheme, 2016, in paragraph (1), in sub-paragraph (2), for the figures, letters and words “31st day of March, 2017”, the figures, letters and words “30th day of June 2017” shall be substituted.

[F. No. S-35012/13/2016-SS-II]
R. K. GUPTA, Jt. Secy.

Note: The Employees’ Provident Funds (Seventh Amendment) Scheme, 2016 was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (i) vide notification number G.S.R. 1190(E) dated the 30th December, 2016.

NOTIFICATION

New Delhi, the 29th March, 2017

G.S.R. 300(E).— In exercise of powers conferred by section 6A read with sub-section (1) of section 7 of the Employees’ Provident Funds and Miscellaneous Provisions Act, 1952 (19 of 1952), the Central Government hereby makes the following Scheme to amend the Employees Pension (Seventh Amendment) Scheme, 2016, namely:—

1. (1) This Scheme may be called the Employees’ Pension (Seventh Amendment) Amendment Scheme, 2017.
   
   (2) It shall come into force on the 1st day of April, 2017.

2. In the Employees Pension (Seventh Amendment) Scheme, 2016, in paragraph 1,—
   (a) in sub-paragraph (1), for the words “Employees Pension”, the words “Employees’ Pension” shall be substituted;
   (b) in sub-paragraph (2), for the figures, letters and words “31st day of March, 2017”, the figures, letters and words “30th day of June, 2017” shall be substituted.

[F. No. S-35012/13/2016-SS-II]
R. K. GUPTA, Jt. Secy.
Note: The Employees Pension (Seventh Amendment) Scheme, 2016 was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (i) vide notification number G.S.R. 1191(E), dated the 30th December, 2016.

NOTIFICATION

New Delhi, the 29th March, 2017

G.S.R. 301(E).—In exercise of the powers conferred by section 6C read with sub-section (1) of section 7 of the Employees’ Provident Funds and Miscellaneous Provisions Act, 1952 (19 of 1952), the Central Government hereby makes the following Scheme to amend the Employees’ Deposit Linked Insurance (Second Amendment) Scheme, 2016, namely:—

1. (1) This Scheme may be called the Employees’ Deposit Linked Insurance (Second Amendment) Amendment Scheme, 2017.

2. In the Employees’ Deposit Linked Insurance (Second Amendment) Scheme, 2016, in paragraph (1), in sub-paragraph (2), for the figures, letters and words “31st day of March, 2017”, the figures, letters and words “30th day of June, 2017” shall be substituted.

[F. No. S-35012/13/2016-SS-II]
R. K. GUPTA, Jt. Secy.

Note: The Employees’ Deposit Linked Insurance (Second Amendment) Scheme, 2016 was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (i) vide notification number G.S.R. 1192(E) dated the 30th December, 2016.